

DIVISION BENCH
COURT - II

P-102

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2194(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH JULY, 2022, 10:30 A.M

IN THE MATTER OF	IK AGENCIES PRIVATE LIMITED VS HOWRAH MILLS CO LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel / Authorised Representative appeared physically/through video conference:

For FC : Ms. Madhuri Pandey, PCS

For CD : Mr. Dhirendra Nath Sharma, Adv.
Mr. A. Mukherjee, Adv.

ORDER

1. Ld. Authorised Representative for the Financial Creditor present. Ld. Counsel for the Corporate Debtor present.
2. Ld. Authorised Representative appearing for the Financial Creditor submits that the matter has been settled and total amount of dues has been paid by the Corporate Debtor to the Financial Creditor in full. Therefore, the Ld. Authorised Representative for the Financial Creditor seeks permission to withdraw the C.P. Permission is granted. C.P. is dismissed as withdrawn. 'Terms of Settlement' has been placed on record. Let the same be formed part of this order.
3. File be consigned to the records.

**Harish Chander Suri
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

hb.